

In the court of Sh. Sanjeev Aggarwal, Special Judge (PC Act) (CBI)-02, Rouse Avenue  
District Court, New Delhi

State Vs. Praveen Kaushik and Ors.

CC No. 46/2019

***The matter is taken up today.***

08.06.2020

The present case was listed for judgment on 09.04.2020.

By virtue of office order nos. 5/DJ/RADC/2020 dated 01.04.2020 and 20/DJ/RADC/2020 dated 02.05.2020, the case had been adjourned en-bloc for 08.05.2020 and thereafter for 08.06.2020.

The case be now fixed for pronouncement of judgment on 16.06.2020 at 12:00 noon.

Ahlmad is directed to inform the accused persons as well as their counsels through electronic media such as e-mail, whatsapp, text message and telephonically after getting the details from the record and ensure the presence of accused persons, their Ld. Counsels, Ld. Public Prosecutor and CBI official(s) to join the proceedings on video conferencing on date fixed.

Ahlmad is further directed to issue notice(s) in writing to the accused persons to join the proceedings on video conferencing on date fixed and parties are directed to join the proceedings accordingly on video conferencing on the above said date and time.

Ahlmad is also directed to inform the officials of computer branch to make the cause-list of the aforesaid case for 16.06.2020 and display of the same on court website.

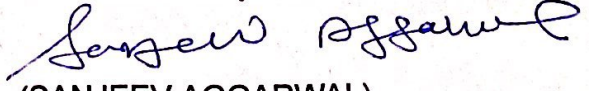
Notice be served to the parties through IO/HIO and IO is also directed to join the proceedings through above said mode.

Re-list the matter for pronouncement of judgment on **16.06.2020 at 12:00 Noon.**

The e-mail copy of this order is being sent to Sh. Surender Prasad, Incharge, Computer Branch, RADC for further action.

This order shall also be retained on the record to be put in the judicial file as and when the normal court working stands resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.

  
(SANJEEV AGGARWAL)

Special Judge (PC Act) (CBI)-02

Rouse Avenue District Court

New Delhi/08.06.2020